

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

LOK SABHA

UNSTARRED QUESTION NO.2667

TO BE ANSWERED ON WEDNESDAY, THE 10TH MARCH, 2021

Utility of Seventh Schedule

2667. SHRI SUBBARAYAN K.:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) whether the Government's attention has been drawn to the suggestion that the Seventh Schedule of the Constitution has outlived its utility;
- (b) if so, the details thereof;
- (c) whether the Government has any proposal to reclassify the subjects under the domain of Union, States and the Concurrent list under the Seventh Schedule; and
- (d) if so, the details thereof ?

A N S W E R

**MINISTER OF LAW AND JUSTICE, COMMUNICATIONS AND
ELECTRONICS & INFORMATION TECHNOLOGY**

(SHRI RAVI SHANKAR PRASAD)

- (a) No Sir.
- (b) does not arise.
- (c) No Sir.
- (d) does not arise.